

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.130-IA/749(AHM)2021  
in  
**CP(IB) 247 of 2020**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

State Bank of India  
V/s  
Surya Exim Ltd

.....Applicant

.....Respondent

**Order delivered on: 07/03/2023**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)  
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Shruti Rana, Ld. Adv. for Thakkar & Pahwa  
Advocates.

For the Respondent : Mr. Dhruvil G. Merchant, Ld. Adv.

**ORDER**

The reply is not filed. We direct Learned Counsel for the Respondent to file an affidavit in reply within two weeks by giving a copy to the other side without fail or else the matter shall be proceeded without reply. The matter stands adjourned to 15.05.2023.

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

Rajeev

-SD-

**DR. MADAN B. GOSAVI**  
**MEMBER (JUDICIAL)**